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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 2nd November, 2026

Uploaded on: 4th November, 2026

\# **CNR No. DLHC010526722026**

\+ **W.P.(C) 16162/2026 & CM APPL. 75710/2026**

PRAVEEN JAIN .....Petitioner

Through: Mr. Bharat Aggarwal, Adv. (M: 8130933046)

versus

NEW DELHI MUNICIPAL COUNCIL & ORS. .....Respondents

Through: Mr. Sriharsha Peechara, Standing Counsel for NDMC with Mr. Soumit Ganguli, Ms. Ravicha Sharma & Mr. Akash Sharma, Advocates. (M: 9717466788)

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

CM APPL. 75710/2026 (for exemption)

2. Allowed, subject to all just exceptions. Application is disposed of.

W.P.(C) 16162/2026

3. The present petition has been filed by the Petitioner-Praveen Jain under Article 226 of the Constitution of India, *inter alia*, seeking issuance of an appropriate writ directing the Respondents to include the name of the Petitioner in the survey carried out by the Respondents and verify its claims in respect of *Pan Thara* bearing no. N-68, situated near Gate No.4, Palika Bazar, New Delhi.

4. The case of the Petitioner is that he is running an authorised *Pan Thara*. According to the Petitioner, initially his father was allotted the said *Pan Thara*

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outside Godrey Phillips, 15 Regal Building, New Delhi and in the year 1999, the said site was shifted to Godin & Co., 1, Regal Building, New Delhi. Finally, in 2005, the site was re-located near Gate No.4, Palika Bazar, New Delhi.

5. According to the Petitioner, the father of the Petitioner passed away on 24th May, 2022. The brother and mother of the Petitioner had passed away prior to his father *i.e.,* on 26th June, 2007 and 4th January, 2015 respectively. The Petitioner had made a representation to the New Delhi Municipal Council (hereinafter, *'NDMC'*) for substitution of his name with his father's name. As per the ld. Counsel for the Petitioner, the site survey is stated to be pending.

6. Recently, the NDMC conducted a survey of authorized/permitted old vendors and the Petitioner is stated to have repeatedly approached the Area Inspector. However, the Petitioner's name has not been included in the survey. Ld. Counsel for the Petitioner submits that the Petitioner's name deserves to be included in the survey.

7. On the other hand, ld. Counsel on behalf of the NDMC has entered appearance and submits that the documents of the Petitioner would have to be verified.

8. Considering the fact that the Petitioner's vend has been running since 2005 in the name of his father- Late Shri Shikhar Chand Jain (S.C. Jain) and the Petitioner, who is his son is now running the said vend, let the Petitioner appear with relevant documents before the concerned Joint Director, Town Vending Committee on **10th November, 2026 at 2:30 PM**.

9. The Petitioner shall produce all the documents before the concerned Joint Director, Town Vending Committee to show the manner in which he claims right in the *Tehbazari*. After verifying the documents, the Petitioner's

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name shall be included in the survey list.

10. In the meantime, the Petitioner shall be allowed to peacefully vend till the final Certificate of Vending is issued by the Town Vending Committee-II. The present order shall be subject to the final vending plan to be finalised by the TVC-II in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.

11. The petition is disposed of in the above terms. Pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 2, 2026/*dk/ck*

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